

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL)NO. 957/2018

ANISHA ARJUN RAJ

Petitioner(s)

VERSUS

ARJUN SUNDAR RAJ

Respondent(s)

O R D E R

This transfer petition has been filed by the petitioner(wife) for transfer of the M.C.No.951/2018 pending in the Court of II Additional Principal Judge, Family Court at Bangalore, Karnataka to the Court of Principal Judge, Family Court, Chennai, Tamil Nadu.

Heard Ms.Swati Bansal, learned counsel appearing for the petitioner and also Mr.Anand Sanjay M.Nuli, learned counsel appearing for the respondent (husband).

Pursuant to Court's order dated 30.08.2019 the parties were referred to the High Court Mediation Centre at Chennai to explore the possibility for amicable settlement of their disputes. The Tamil Nadu Mediation and Conciliation Centre, High Court Madras on 13.12.2019 has sent its reports along with settlement agreement dated 12.12.2019 arrived at between the parties, which is signed by the parties as well as their counsel. Said settlement agreement dated 12.12.2019 is taken on record. The parties have agreed to abide by the terms of settlement.

In pursuant to the Court's order dated 15.05.2020 it is submitted that the balance permanent alimony sum has since been deposited in the bank account of the petitioner by the respondent and accordingly it is submitted that the marriage between the parties be dissolved on the basis of payment of permanent alimony of a sum of Rs.7,50,000/- (Rupees Seven Lakhs Fifty Thousand only) to the petitioner, in full and final settlement of all monetary claims, between the parties.

On the above and as per settlement agreement dated 12.12.2019, it is submitted by the learned counsel for the parties that a decree of divorce be granted to the parties.

Having considered the submissions, since the parties have settled their disputes amicably, this Court in exercise of its power under Article 142 of the Constitution of India annul the marriage of the parties which was solemnized on 12.03.2015 at Padi, at Chennai.

A copy of this order shall be placed on record of the Divorce Case being M.C.No.951/2018 pending on the file of II Additional Principal Judge, Family Court at Bangalore and said Divorce Case shall stand disposed of in terms of this order.

The Transfer Petition is disposed of in aforesaid terms.

..... J
(Hrishikesh Roy)

New Delhi
June 3, 2020

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ITEM NO.6

Virtual Court 10

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 957/2018

ANISHA ARJUN RAJ

Petitioner(s)

VERSUS

ARJUN SUNDAR RAJ

Respondent(s)

(FOR ADMISSION and IA No.79724/2018-EX-PARTE STAY
 RECEIVED
 IA No. 79724/2018 - EX-PARTE STAY)

Date : 03-06-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Swati Bansal, Adv.
 Mr. Ankit Gusain, Adv.
 Mr. K.S. Mahadevan, Adv.
 Mr. Vinod Kumar, Adv.
 Mr. Rajesh Kumar, AOR

For Respondent(s) Mr. Anand Sanjay M. Nuli, Adv.
 M/S. Nuli & Nuli, AOR

UPON hearing the counsel the Court made the following
 O R D E R

The Transfer Petition is disposed of in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(SUSHMA KUMARI BAJAJ)
 SENIOR PERSONAL ASSISTANT
 (signed order is placed on the file)

(RAJ RANI NEGI)
 ASSISTANT REGISTRAR